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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi : the 16th February, 1979.

NOTIFICATION
INCOME TAX

No. 2729 (F.No. 404/26/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income Tax Act, 1961 (43 of 1961), and supersession of the Notification of the Government of India in the Department of Revenue and Instruction No. 870 (F.No. 404/63/75-ITCC) dt. 13.4.75 the Central Government hereby authorises S/Shri M.M. Brahmhatt and R.K. Shah being gazetted Officers of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date S/Shri M.M. Brahmhatt and R.K. Shah take over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

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